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**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-06/8703/2024/A**

From :- **Shri Utpal Rajkhowa,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
**Shri Upam Kalita,**  
**Deputy Registrar (Recruitment)**  
**Gauhati High Court, Guwahati**

Dated Guwahati, the 27<sup>th</sup> August, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Your letter, dated 07.08.2024

Sir,

With reference to the above, I am directed to inform you that you have been allowed to avail LTC for the block period of 2022-2024 for travelling to Andaman and Nicobar Islands and return, w.e.f. 14.10.2024 to 20.10.2024, along with your wife (subject to fulfilling criteria as dependant family member), by the shortest possible route, as per existing Rules.

Further, you are allowed to draw an advance payment of 80% towards your proposed LTC for the block period 2022 to 2024.

Yours faithfully,

*sdl-*

**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-06/ **8704-8706**/2024/A.

Dated 27<sup>th</sup> August, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

*K*  
*27/8/24*

**REGISTRAR (VIGILANCE)**

*h*  
*27/8/24*